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PART IV

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps**

REVENUE DEPARTMENT NOTIFICATION

The 3rd November 1943

No. 24421-R.(C).—The following notification, issued by the Government of India, Department of Indians Overseas, as amended by their Notification No. 149/43-O.S., dated the 20th October 1943, is republished for general information.

By order of the Governor
P. C. DAS
Secretary to Government

New Delhi, 7th September 1943

No. 149/43-O.S.—In exercise of the powers conferred by Rule 24-A of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

THE ASIATIC BRITISH EVACUEES (CENSUS) ORDER, 1943

1. (i) This Order may be called the Asiatic British Evacuees (Census) Order, 1943.

(2) It extends to the whole of British India.

2. In this Order—

(1) "Asiatic British subject" means any subject of His Majesty, not being a European British subject;

(1-A) "European British subject" means any subject of His Majesty of European descent in the male line, born, naturalised or domiciled in the United Kingdom or in any Dominion as defined in the Statute of Westminster, 1931, or, in any colony except Ceylon.

(2) "evacuee" means any Asiatic British subject who has arrived in India since the 8th December 1941, having left any territory to the east of India in consequence of military operations;

(3) "tahsil" includes a taluk, circle or other corresponding division of a district for purposes of revenue administration, and "Tahsildar" shall be construed accordingly.

3. Every evacuee who is the head of his family in India or has no family in India shall proceed in person between the hours of 10 A.M. and 5 P.M. on any working day in the month of November 1943, to the office of the tahsildar of the tahsil in which he is for the time being resident, and furnish to the census enumerator appointed in this behalf full and true answers to the questions set out in the questionnaire annexed to this order in respect of himself and of all other evacuees who are dependent on him:

Provided that (i) where such evacuee is a female or is prevented by serious illness or other disability from proceeding to the office of the tahsildar in person she or he may depute any other responsible member of her or his family for the purpose, and (ii) where such evacuee is an orphan child, the person who for the time being has the custody of the child shall similarly proceed to the office of the tahsildar and answer the questions on behalf of the child.

THE QUESTIONNAIRE

(See clause 3)

- | For head of family | For members of evacuee's families |
|---|---|
| 1. Name..... | 1. Name..... |
| 2. Sex..... | 2. Sex..... |
| 3. Age..... | 3. Age..... |
| 4. State whether an Indian, Anglo-Indian, Burman, Anglo-Burman or a British subject of any other Asiatic country? | 4. State whether he is an Indian, Anglo-Indian, Burman, Anglo-Burman or British subject belonging to any other Asiatic country? |
| 5. Married, Unmarried, Widowed or divorced..... | 5. Married, Unmarried, Widowed or divorced..... |
| 6. District and Province of birth..... | 6. District and Province of birth..... |

- | For head of family | For members of evacuee's families |
|---|---|
| 7. Where did you live in Burma/Malaya, etc.? | 7. Where did he live in Burma Malaya, etc.? |
| 8. When did you leave Burma/Malaya, etc.? | 8. When did he leave Burma/Malaya, etc.? |
| 9. Which route did you come by? | 9. Which route did he come by? |
| 10. When did you arrive in India? | 10. When did he arrive in India? |
| 11. (If not born in Burma/Malaya, etc.) when did you first go to Burma/Malaya, etc.? | 11. (If not born in Burma/Malaya, etc.) when did he first go to Burma/Malaya, etc.? |
| 12. What was your means of livelihood in Burma/Malaya, etc.? | 12. Means of livelihood, if any, in Burma/Malaya, etc. |
| 13. Are you at present in a fit state of health to pursue the means of livelihood which you were following in Burma/Malaya, etc.? | 13. Is he at present in a fit state of health to pursue the means of livelihood which he was following in Burma/Malaya, etc.? |
| 14. District and Province where resident now..... | 14. If dependent, what was the means of livelihood in Burma/Malaya, etc., of the person on whom he was dependent? |
| 15. Do you own any property in Burma/Malaya etc.? If so is it house, or land or moveables? | 15. District and province where resident now. |
| 16. What is your present means of livelihood? | 16. Present means of livelihood, if any..... |
| 17. Is your present means of livelihood permanent or casual? | 17. Is his means of livelihood permanent or casual? |
| 18. How many evacuees are dependent on you? | 18. If dependent, what is the means of livelihood of the person on whom he is now dependent? |
| 19. Are you literate? If so, in which language or languages are you literate? | 19. Is he literate? If so, in what language or languages? |
| 20. How far have you read? Give any examination passed..... | 20. Has he passed any examination? How far has he read? |
| 21. Have you received any monetary assistance from Government? If so, how many times and how much each time? | 21. Has he received any separate monetary assistance from Government? If so, how many times and how much each time? |
| | 22. Does he possess any separate property in Burma/Malaya, etc. If so, is it house or land or movables? |

[8-8-26-11-1943]

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 19th November 1943

No. 25952—Com-16/43-Com.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
J. F. MAHER
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 18th September 1943

No. 37-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Department of Commerce notification No. 23-I.T.C./43, dated the 1st July 1943, namely:—

(1) In part IV of the said Schedule—

(a) against Serial No. 136, for the words "excluding valve grinding pastes and compounds, and belt cement"

occurring in column (2) substitute the following, namely:—

"excluding valve grinding pastes and compounds, belt cement and belt dressings".

(b) add the following to the existing entry in column (2) against Serial No. 188, namely:—

"excluding belt dressings".

(2) in Part II of the said Schedule, insert the following after Serial No. 27, namely:—

"27A. Belt dressings 32(3) and 33."

New Delhi, 2nd October 1943

No. 39-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, namely:—

(1) In Part II of the said Schedule, delete the words "roller cloth; clearer cloth; sizing flannel;" occurring in column (2) against the entries relating to Serial No. 37;

(2) In Part III of the said Schedule delete the words, "roller cloth; clearer cloth; sizing flannel;" occurring in column (2) against the entries relating to Serial No. 5; and

(3) In Part III of the said Schedule, the following entries shall be inserted after the entries relating to Serial No. 5, namely:—

"5A. Machine cloth (roller cloth, clearer cloth and sizing flannel). 72(1)"

N. R. PHILLAI

Secretary to the Govt. of India

New Delhi, 9th October 1943

No. 40-I.T.C./43—*Corrigendum*—In the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, published on page 423 of the *Gazette of India, Extraordinary*, of the same date for "72" in column (3) against Serial No. 282 of Part IV of the Schedule to the said notification read "28 and 63(28)".

K. G. AMBEGAOKAR

Deputy Secy. to the Govt. of India

The 24th November 1943

No. 26349-Com.—The following notifications issued by the Government of India, Department of Commerce are republished for general information:

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 18th September 1943

No. 38-W.R.I. (F)/43.—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendments shall be made in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 8-W.R.I. (F) 42, dated the 9th May 1942, namely:—

To the entries in the said List, the following entries shall be added, namely:—

310. Mr. R. L. Nopany, C/o Messrs. Daulatram Rowanall, 178, H. Wilson Road, Calcutta.

311. Mr. D. Khanna, C/o Calcutta Tanneries Limited, 9, Clive Street, Calcutta.

312. Mr. D. C. Driver, C/o Tata Iron and Steel Company Limited, 172-A, Clive Street, Calcutta.

313. Dr. H. Ghosh, C/o Standard Pharmaceutical Works Limited, 5, 17th Road, Ennally, Calcutta.

314. Mr. B. K. Bhattacharya, C/o The Indian Electric works Limited, South Road, Ennally, Calcutta.

315. Mr. Jayantilal Ojha, C/o Amritlal Ojha and Company, 30-A, Clive Street, Calcutta.

316. Mr. G. S. Ghosh, 15, Clive Street, Calcutta.

317. Mr. K. P. Ghosh, 4 Clive Street, Calcutta.

318. Mr. J. N. Lahari, C/o Bimal Comed and Pharmaceutical Company Limited, 94, Chittaranjan Avenue, Calcutta.

319. Mr. Abanindran Das, C/o Dass Brothers, 29, Strand Road, Calcutta.

320. Kishan Bahadur G. A. Dissanai, C/o Dissanai Film Corporation, 69, B. B. S. Street, Calcutta.

321. Mr. P. C. Ghosh, C/o P. C. Ghosh and Company Limited, 11-1A, Bechindal Road, Ennally, Calcutta.

322. Mr. N. Basu, C/o Napier Paint Works Limited, 3, Madial Street, Calcutta.

323. Mr. Karamchand Thapar, C/o Karamchand Thapar and Brothers Limited, 5, Royal Exchange Place, Calcutta.

324. Mr. P. D. Himatsingka, 6, Old Post office Street, Calcutta.

325. Mr. D. N. Dutta, C/o Mahalakshmi Cotton Mills, 15, Clive Street, Calcutta.

New Delhi, 18th September 1943

No. 40-W.R.I. (F)/43—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendments shall be made in the list of Recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 8-W.R.I. (F)/42, dated the 9th May 1942, namely:—

To the entries in the said List, the following entries shall be added, namely:—

"323. Messrs. Kapadia and Baria, Architects, Engineer and Surveyors, Jehangir Wadia Building, 51, Esplanade Road, Fort, Bombay.

327. Mr. Pestonji P. Kapadia, Chartered Architect, Jehangir Wadia Building, 51, Esplanade Road, Fort, Bombay.

328. Mr. Ernieshaw J. N. Baria, Chartered Structural Engineer and Architect, Jehangir Wadia Building, 51 Esplanade Road, Fort, Bombay.

329. Mr. L. Hans Raj Gupta, Proprietor, Delhi Iron Syndicate, Chauri Bazar, Delhi.

330. Mr. R. N. Mathur, B.A., C.E.M.I.E., Architect Kaalimere Gate, Delhi".

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 24th November 1943

No. 26350-Com.—The following notifications issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 11th September 1943

No. 39-W.R.I. (F)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), as extended and applied to the insurance against war risks of inland vessels by section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the War Risks (Inland Vessels) Insurance Rules, 1943, namely:—

In Appendix B to the said Rules under the heading "The Specification" for the words "Description of Property insured as specified in Schedule of property insured by this Policy" the following may be substituted, namely:—

"Description of Property insured: As specified in Schedule of property insured by this Policy."

New Delhi, 25th September 1943

No. 41-W.R.I. (F)/43—In pursuance of sub-section (1) of section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 36-W.R.I. (F)/43, dated the 3rd September 1943, namely:—

In the said notification, to the entries relating to trading corporations the following entries shall be added, namely:—

"(12) The Scindia Steam Navigation Company, Limited.

(13) The Burmah-Shell Oil Storage and Distributing Company of India, Limited.

(14) The Post Shipping Company, Limited."

New Delhi, 9th October 1943

No. 42-W.R.I. (F)/43.—In pursuance of clause (a) of sub-section (2) of section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 37-W.R.I. (F)/43, dated the 3rd September 1943, namely:—

In the said notification for the figures, letters and words "30th day of September 1943", the figures, letters and words "31st day of October 1943" shall be substituted.

New Delhi, 9th October 1943

No. 44-W.R.I.(F)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), as extended and applied to the insurance against war risks of inland vessels by section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Inland Vessels) Insurance Rules, 1943, namely:—

In the said Rules, and in the Appendices thereto, for the figures, letters and words "30th September 1943" and "1st October 1943" wherever they occur, the figures, letters and words "31st October 1943" and "1st November 1943" respectively shall be substituted.

New Delhi, 9th October 1943

No. 45-W.R.I.(F)/43—In pursuance of sub-rule (2) of rule 6 of the War Risks (Inland Vessels) Insurance Rules, 1943, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 35-W.R.I.(F)/43, dated the 3rd September 1943, namely:—

In the said notification for the figures, letters and words "30th September 1943" and "1st October 1943" the figures, letters and words "31st October 1943" and "1st November 1943" respectively shall be substituted.—

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 24th November 1943

No. 26363—Com-16/43-Com.—The following notifications, issued, by the Government of India, Department of Commerce are republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 23rd October 1943

No. 42-ITC/43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the schedule annexed to the Notification of the Government of India in the Department of Commerce No. 23-ITC/43, dated the 1st July 1943, namely:—

(1) In Part I of the said Schedule:—

(a) In the entries against Serial No. 18, for the words "Silver furnished plates", the words "silver finished plates" shall be substituted;

(b) The entries relating to Serial Nos. 32 and 33 shall be omitted;

(c) After the existing entries in column (2) against Serial No. 36, the words and bracket "(excluding uncoated electrodes)" shall be added; and

(d) After the existing entries in column (2) against Serial No. 34, the words and bracket "(excluding electrodes)" shall be added.

(2) In part II of the said Schedule,—

(a) After the existing entries in column (2) against Serial No. 9, the words and bracket "(including coated and uncoated electrodes, both rod and wire)" shall be added; and

(b) In the entries under Serial No. 21(i),—

(i) For the words "Fillet and Radius Gauge", the words "Fillet and Radius Gauges" shall be substituted;

(ii) For the words, "Twist Drill and Machine Screw Tap", the words "Twist Drill and Machine Screw Tap Gauges" shall be substituted;

(iii) For the words "Universal Level Protractors", the words "Universal Bevel Protractors" shall be substituted; and

(iv) Below the entry relating to "Measuring Tapes", the following shall be inserted, namely,—

"Feller Gauge Strip"

New Delhi, the 23rd October 1943

No. 43-ITC/43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the

Central Government is pleased to direct that the following further amendment shall be made in the schedule annexed to the Government of India Notification in the Department of Commerce No. 23-ITC/43, dated the 1st July 1943, namely:—

In part II of the said schedule, the following entries shall be inserted after Serial No. 33A, namely:—

" 33B Compressors, air or gas, portable or stationary, but not being imported as an integral part of any spray painting, refrigerating or air conditioning equipment, or as component part of any engine.

N. R. PILLAI

Secretary to the Govt. of India

The 24th November 1943

No. 26380-Com.—64/43-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

ENEMY TRADING

New Delhi, 11th September 1943

No. 102 (11)-E. T. (B)/42—In exercise of the powers conferred by clause (a) of the proviso to sub-rule (1) of rule 98 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 102(11)-E. T. (B)/42, dated the 19th September 1942, namely:—

In the said notification, after the words "registered in India" the following shall be inserted, namely:—

"or operating by virtue of section 2B of the Insurance Act, 1938"

E. S. KRISHNAMOORTHY
Dy. Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 24th November 1943

No. 10317—G-9/43-G. T.—The following notifications issued by the Government of India in the Department of Food are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Simla, 21st September 1943

No. 11-SC (17)/43—In pursuance of sub-clause (a) of clause 2 of the Gur Control Order, 1943 I, N. C. MEHTA, Gur Controller for India hereby authorise the authorities specified in column 2 of the schedule hereto annexed to exercise within the Province or area specified in the corresponding entry in column 1 thereof, and subject to such directions as may be issued by me from time to time the powers of the Controller under clauses of the said Order specified in the corresponding entry in column 3 of the schedule.

SCHEDULE

1	2	3
Province or Area	Designation of authority	Clause of the Order.
1. Madras	.. Commissioner of Civil Supplies, Madras	5 and 7
2. Bombay	.. Director of Civil Supplies, Bombay	..
3. Bengal	.. Director of Civil Supplies, Bengal	..
4. The U. P.	.. Additional Deputy Secretary, Civil Supplies Department, United Provinces.	..
5. The Punjab	.. Director of Civil Supplies, Punjab	..
6. Bihar	.. Chief Controller of Prices and Supplies, Bihar	..
7. The North-West Frontier Province.	.. Chief Price Controller, North-West Frontier Province	..
8. Orissa	.. Controller of Supply and Transport, Orissa.	..
9. Administered areas and railway lands in the Western India States Agency.	.. Director of Food Supplies, Kathiawar	7

New Delhi, 22nd October 1943

No. 11-SC(9)/43—In exercise of the powers conferred by Clause 7 of the Gur Control Order, 1943, and in supersession of the Notification of the Government of India in the Department of Food No. 11-SC(9)/43, dated the 4th September 1943, I hereby direct that save as provided in the proviso to the said clause, no Gur shall be offered for transport by railway by a consignor, or accepted by a railway or transported otherwise by land or river from any place in any province specified in the first column of the Schedule hereto annexed to a place outside the area specified in the corresponding entry in the second column of the said Schedule except under a permit issued by the Gur Controller for India.

SCHEDULE

Province	Area
1. Madras	.. Madras, Coorg, Pudukotta and the French Settlements of Pondicherry, Karaikal and Mahe.
2. Bombay	.. Bombay, the Gujrat States, the Deccan States, the States of Idar, Radhanpur and Vijaynagar and the Portuguese Settlement in India.
3. Bengal	.. Bengal, the States of Mayurbhanj, Tripura and Cooh Behar and the French Settlement of Chandernagora.
4. The United Provinces.	.. The United Provinces and the States of Rampur, Benares and Tehri-Garhwal.
5. The Punjab	.. The Punjab and Punjab States, excluding Tehri-Garhwal and Khairpur.
6. Bihar	.. Bihar.
7. The Central Provinces and Berar.	.. The Central Province and Berar and the Chhattisgarh States.
8. Assam	.. Assam and Assam States.
9. North-West Frontier Province.	.. The North West Frontier Province and the States of Dir, Swat and Chitral.
10. Orissa	.. Orissa and the Eastern States, excluding the States specified above against items 3 and 7.
11. Sind	.. Sind and Khairpur State.
12. British Baluchistan	.. British Baluchistan and the States of Kalat and Las Bela.
13. Delhi	.. Delhi
14. Ajmer-Merwara	.. Ajmer-Merwara.

This Notification shall come into force from the 1st November 1943

Simla, 19th November 1943

No. 11-SC(17)/43—In pursuance of sub-clause (a) of clause 2 of the Gur Control Order, 1943, I, N. C. MEHTA, Gur Controller for India, direct that the following amendment shall be made in the Notification of the Government of India in the Department of Food, No. 11-SC(17)/43, dated the 21st September 1943 namely:—

In the Schedule annexed to the said Notification against item 8, for the words "Price Control Officer Orissa", the words "Controller of Supply and Transport, Orissa" shall be substituted.

N. C. MEHTA
Gur Controller for India

The 24th November 1943

No. 10020-S.T.—The following notification issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 27th October 1943

No. 262-Tex.A.(3)/43—In pursuance of sub-clause (1) of Clause 2 of the Cotton (Forward Contracts and Options Prohibition) Order, 1943, the Central Government is pleased to declare the following contracts to be excluded from the provision of the said Order, namely,

"Forward Contracts entered into by members of the East India Cotton Association Limited who are entitled to the use of the clearing house subject to the rules and by-laws of that Association in terms of the Indian Cotton

Contract (basis Khundesh, Jailla ¾"), provided that the price payable is not more than Rs. 550, and not less than Rs. 40 per early Bombay delivery; provided further that every such member shall on each clearing day commencing from the 12th November 1943 deposit with the said Association which Association shall in its turn deposit with the Imperial Bank of India a sum (not carrying interest) which shall be not less than Rs. 25 per bale on the net open futures position of each such member, regardless of the price of such contract."

H. M. PATEL

Deputy Secy. to the Govt. of India

The 24th November 1943

No. 10021-S.T.—The following notification issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 23rd October 1943

No. 34-Tex.A(1)10/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In clause 13 of the said order,—

(i) in sub-clause (2) after the words "bales" the words "or cases" shall be inserted; and
(ii) after sub-clause (3) the following sub-clause shall be inserted:—

"(4) The Textile Commissioner may, by general or special order, exempt any cloth or yarn, or any class of cloth or yarn, from all or any of the provisions of this clause".

H. M. PATEL

Dy. Secy. to the Govt. of India

The 24th November 1943

No. 10022-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

NEWSPRINT CONTROL

New Delhi, 6th November 1943

No. N-113/43—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that no person shall sell newsprint—

(a) if in reels, at a price higher than 6 annas per lb. at any customs port or 6½ annas per lb. at any other place;

(b) if in sheets, at a price higher than 7½ annas per lb. at any customs port or 8 annas per lb. at any other place.

H. M. PATEL

Dy. Secy. to the Government of India

CORRIGENDUM

The 24th November 1943

No. 10019-S.T.—In the notification of the Government of India, Department of Industries and Civil Supplies No. 34-Tex (15)2/43, dated the 31st August 1943, published under the Supply and Transport Department notification No. 7817-S.T., dated the 28th September 1943 at pages 181-182 of Part IV of the Orissa Gazette, dated the 1st October 1943, delete the figure "(1)" after the word "Note".

By order of the Governor
C. S. JHA
Secretary to Government